

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.145/2001 in O.A.No.116/2000

Hon'ble Shri M.P.Singh, Member(Admn.)  
Hon'ble Shri Shanker Raju, Member (Judicial)

New Delhi, this the 29th day of August, 2001

1. Shri Bharat Lal  
Senior Technician  
s/o Shri Mangal Sain  
r/o F-4/480, Sultanpuri  
New Delhi - 41.
2. Shri Varinder Kumar Grover  
Senior Technician  
S/o Late Shri Dharam Chand  
r/o A-1B/94C, Paschim Vihar  
New Delhi - 63. .... Petitioners  
(By Advocate: Shri Ramesh Kumar)
3. Union of India through  
officiating Director General  
Sh. K.M.Paul  
Aakashwani  
Aakashwani Bhawan  
Parliament Street  
New Delhi - 110 001.
4. Shri K.M.Paul  
Chief Engineer  
Presently officiating as  
Director General  
All India Radio  
Aakashwani Bhawan  
Parliament Street  
New Delhi - 1.
5. Shri A.B.Mathur  
Chief Engineer (North Zone)  
Aakashwani and Doordarshan  
Jam Nagar House  
Shahjahan Road  
New Delhi - 110 011.
6. Shri Surjit Singh  
Dy. Director (Engg.)  
Office of the Chief Engineer (North Zone)  
Aakashwani and Doordarshan  
Jam Nagar House  
Shahjahan Road  
New Delhi - 110 011. .... Respondents  
(By Advocate: Shri R.P.Agarwal)

O R D E R(Ora1)

By Shri M.P.Singh, Member (A):

~~This Tribunal~~ Vide order dated 6.12.2000 in OA  
No.116/2000 the following directions were given to the  
respondents:



8. However, .....  
.....

- (i) that they shall exhaust the panel of 1994 LDCE latest by March, 2001 and
- (ii) that they shall declare the results of 1998 LDCE as early as possible after calculating the anticipated vacancies and taking into consideration the exhaustion of panel of 1994. In any case, the result of 1998 LDCE shall be declared by 1.2.2001 because by that time, the respondents would be in a position to know as to upto what time the remaining three candidates of 1994 panel would be adjusted and how many anticipated vacancies will occur in the following years and would be able to fill up the vacancies as per Recruitment Rules."

2. The learned counsel for the applicant has filed the CP No.145/2001 stating that the respondents have wilfully disobeyed the orders of the Tribunal dated 6.12.2001 passed in OA No.116/2000. Notice was issued to the respondents and the respondents have filed their reply stating that they have fully complied with the directions of this Tribunal dated 6.12.2000. They have also stated that the All India Radio (Group 'C' Posts) Recruitment Rules, 1979 as amended from time to time provides the method of recruitment ~~rules~~, which <sup>is</sup> ~~are~~ reproduced as under:

"80 per cent by direct recruitment, 10 per cent by promotion on seniority cum fitness basis, 10 percent through Limited Departmental Competitive Examination."

3. According to the respondents, the Office Order No.7/2001 dated 17.1.2001 was issued in compliance of the Court's order in OA No.1240/97 and also in OA No.116/2000, first three candidates from Sl.No.1 to 3 have been promoted on the basis of LDCE 1994 and next seven from Sl.No.4 to 10 have been



promoted on the basis of LDCE held in 1998; 24 candidates on the basis of LDCE 1994 had already been promoted thus completing quota of 27 on the basis of Judgement in case of OA No.1240/97 and by promoting 7 candidates on the basis of 1998 LDCE.

4. After hearing both the learned counsel and perused the pleadings available on record, we are of the confirmed view that the directions given by the Tribunal in its Judgement dated 6.12.2000 in OA No.116/2000, have been substantially been complied with by the respondents and there is no wilful disobedience on the part of the respondents as far as the compliance of this Tribunal's directions are concerned. In view of this matter, the CP does not survive and is accordingly dismissed. Notices issued to the respondents are discharged. However, liberty is granted to the applicant to re-agitate the matter, if he still feels aggrieved, in accordance with law. No costs.

S. Raju

(SHANKER RAJU)  
MEMBER(J)

M.P.Singh

(M.P.SINGH)  
MEMBER(A)

/RAO/